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[Mr. Deputy-Speaker]

given the notice. It does not mean you should immediately rise up and talk about it. Nothing will go on record.

Please resume your seat. You will be told whether you are allowed or not allowed. The moment you have given the notice, it does not mean that you should get up.

I will not allow it. I am very sorry. This is not the procedure in the House. I will not allow this kind of a thing. When you have given notice, it will definitely be attended to.

The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

The motion was adopted.

SHRI SHANTI BHUSHAN Sir, I introduce the Bill.

STATEMENTS RE: ADVOCATES (AMENDMENT) ORDINANCE

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table an Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Advocates (Amendment) Ordinance, 1977.

SHRI VAYALAR RAVI: Sir, just bear me for a minute.

MR. DEPUTY-SPEAKER: I am sorry. I will not give you permission. This is not the way. Please take your seat.

SHRI VAYALAR RAVI: Please hear me for a minute, Sir.

MR. DEPUTY-SPEAKER: Please take your seat. This is not the way.

I have heard about it. You have given notice under Rule 577. It is being considered. As soon as it is considered, you will be given either permission to raise or not to raise.

So, please take your seat now. Let the proceedings go on.

14.08 hrs.

BANKING SERVICE COMMISSION (REPEAL) BIL!.\*

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL.). I beg 'o move for leave to introduce a Bill to repeal the Banking Service Commission Act, 1975.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Banking Service Commission Act, 1975."

The motion was adopted.

SHRI H. M. PATEL: I introducet the Bill.

STATEMENT RE: BANKING SER-VICE COMMISSION (REPEAL) ORDINANCE

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Service Commission (Repeal) Ordinance, 1977.

14.09 hrs.

ENEMY PROPERTY (AMEND-MENT) BILL\*

Published in Gazette of India Extraordinary, Part II, section 2, Dated 18-11-77
Introduced with the recommendation of the President.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): I beg to move for leave to introduce a Bill to amoud the Energy property Act, 1986.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Enemy Property Act, 1968."

The motion was adopted.

SHRI MOHAN DHARIA. I introduce the Bill.

STATEMENT RE: ENEMY PRO-PERTY (AMENDMENT) ORDINANCE

षाणिक्य और नागरिक पृति क्रोर सहकारिता मंद्रास्तः मैं राज्य नंद्रो (श्री कृष्ण कुमार गोधल) : उपाध्यक्ष महोदय, मैं ग्रापकी ग्रनुमति से शतु-मम्पि (संशोधन) प्रध्यादेश, 1977 द्वारा तुरन्त विधान बनाये जाने के कारण बताने वाला एक व्याख्यात्मक विदरण (हिन्दी तथा ग्रंग्रेजी संस्करण) सभा पटल पर रखता है।

14.10 hrs.

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## MATTER UNDER 377

NEWS COVERAGE BY AIR AND T.V. OF LOK SABHA PROCEEDINGS HE. LADY HARDINGE MEDICAL COLLEGE FTC.

भी मनीराम बागकी (मयुरा) : उपाध्यक्ष महोदय, मैं भ्रमनी बात कहूं, उससे पहले में एक एतराज भ्रापक सामने रखंगा। नियम 377 के भ्रन्तर्गन जो बान कही जाये, वह जिम मंत्रालय से सम्बन्ध रखनी हो, सम्बन्धिन मंत्री यहां मौजूद न हों तो उसका कोई फायदा नहीं है। दो मंत्री रखे जाते हैं, एक बढ़ा मंत्री भीर दूसरा राज्य मंत्री। लेकिन कोई भी मंत्री भ्राकाशवाणी या दूरदर्शन से सम्बन्धित यहां पर नहीं है। मैं भ्रापसे चाहूंगा कि भ्राप भादेश दें कि सम्बन्धित मंत्री महोदय सदन में भायें भौर बात को सुनें। इस तरह से 377 का मतलब क्या होता है, न तो भडवाणी साहब हैं भौर न श्री जगबीर सिंह यहां मौजूद हैं।

MR.DEPUTY-SPEAKER. Yes, you go on to the subject. It is in order.

भी मनी राम बागड़ी: क्या जायज है उनका गैर-हाजिर होना ?

उपाध्यक्ष महोदय: 377 के अन्तर्गत जो विषय आप उटा रहे हैं, उसके बाबत किसी मिनिस्टर का यहां पर उपस्थित रहना जरूरी नहीं है। अगर वह चाहें तो रह सकते है। आप अपना विषय कहिए।

श्री मनीराम बागड़ी: उपाध्यक्ष महोदय, दूरदर्गन और आकाणवाणी का रेडियो, असल में भारत के जो बिल्कुल दिल की बात है. उसको यह कवर नहीं करते हैं। मेरा 377 के अन्तर्गत जो उल्लेख है, वह यह है कि 14 तारीख को जागरूक जनता पक्ष ने एक लाख आदिमियों को रैली की अंतर उस रैली को स्वास्थ्य मंत्री श्री राजनारायण ने संबोधित किया। आकाणवाणी के मंत्री श्री जगवीर सिंह और दूसरे कितने ही वहां साथ-साथ थे, लेकिन दूर्वांत अंतर श्री राजनारायण है सहां साथ-साथ थे, लेकिन दूर्वांत अंतर श्री राजनारायण है सहां साथ-साथ थे, लेकिन दूर्वांत अंतर श्री राजनारायण है सहां साथ-साथ थे, लेकिन दूर्वांत अंतर श्री राजनारायण है सहां साथ-साथ थे, लेकिन दूर्वांत अंतर थे।

इसी तरीके से यहां पर मैंने लोक-सभा मैं जब स्वास्थ्य मंत्री श्री राजनारायण ने लेडी हार्डिंग अस्पताल विल रखा, तब मैंने उसमें एक प्रस्ताव किया था कि मेडी हार्डिंग के बजाय श्रीमती सुचेता कृपालानी